

## HIGH COURT OF ANDHRA PRADESH

### ABSTRACT

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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ROC.No.547/2019 - C.1.

Dt.03-07-2019

### NOTIFICATION No. 02/2019. C –1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

**Sri A.Basavaiah**, Paper Promotee from the Unit of the District Judge, Prakasam at Ongole, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court-cum- Special Court for trial of offences against Women, Prakasam at Ongole (Post kept vacant).

**Sri B.V.Prasada Rao**, Paper Promotee from the Unit of the District Judge, Srikakulam, is transferred and posted as Chief Administrative Officer, XIII Additional District & Sessions Court, Gajuwaka, Visakhapatnam District (Post kept vacant).

**Sri D.Vijayavardhan**, Paper Promotee from the Unit of the District Judge, Srikakulam, is transferred and posted as Chief Administrative Officer, Family Court-cum-III Addl. Dist. & Sessions Court, Srikakulam, vice Sri M.Atchi Babu.

**Sri M.Atchi Babu**, Chief Administrative Officer, Family Court-cum-III Additional District & Sessions Court, Srikakulam, is transferred and posted as Chief Administrative Officer, Prl. District Court, Srikakulam (Post kept Vacant).

**Sri P.S.Satyanarayana Murthy**, Paper Promotee from the Unit of the District Judge, Nellore, is transferred and posted as Chief Administrative Officer, Spl. Sessions Court for Trial of Cases under SCs/STs (POA) Act, 1989-cum-V Addl. District & Sessions Court, Nellore (Post kept vacant).

**Sri B.Narasinganna**, Paper Promotee from the Unit of the District Judge, Kurnool, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court, Hindupur, Aanthapur District (Post kept vacant).

**Sri S.Prasad**, Paper Promotee from the Unit of the District Judge, Chittoor, is transferred and posted as Chief Administrative Officer, VI Additional District & Sessions Court-cum- Special Court for trial of offences against Women, Chittoor (Post kept vacant).

**Sri Valisetty Venkata Sudhakara Rao**, Paper Promotee from the Unit of the District Judge, Guntur, is transferred and posted as Chief Administrative Officer, V Additional District & Sessions Court-cum- Special Court for trial of offences against Women, Guntur (Post kept vacant).

**Sri N.Narayana Reddy**, Chief Administrative Officer, VII Additional District & Sessions Court, Gudur, Nellore District, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court, Madanapalle, Chittoor District (Post kept vacant).

- i) Sri A.Basavaih, Sri B.V.Prasada Rao, Sri D.Vijayavardhan, Sri M.Atchi Babu, Sri P.S.Satyanarayana Murthy, Sri B.Narasinganna, Sri S.Prasad, Sri Valisetty Venkata Sudhakara Rao and Sri N.Narayana Reddy, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Prakasam at Ongole, Srikakulam, Nellore, Kurnool, Chittoor, Guntur are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:- Sri N.Narayana Reddy, Chief Administrative Officer, is not entitled to draw T.A. and D.A. etc., since he is transferred at his request.**

C. *B. Venkatesh Rao*  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, Prakasam at Ongole, Srikakulam, Nellore, Kurnool, Chittoor, Guntur, Visakhapatnam and Ananthapuram,
3. II Additional District & Sessions Court-cum- Special Court for trial of Offences against Women, Prakasam at Ongole.
4. XIII Addl. District & Sessions Court, Gajuwaka, Visakapatnam District.
5. The Judge, Family Court-cum-III Additional District & Sessions Court, Srikakulam.

6. The Special Sessions Judge for trial of cases under SC/ST (POA) Act, 1989-cum-V Addl. District & Sessions Court, Nellore.
7. II Additional District & Sessions Judge, Hindupur, Ananthapur District.
8. VI Additional District & Sessions Court-cum-Special Sessions Judge for trial of offences against Women, Chittoor.
9. V Additional District & Sessions Court-cum-Special Sessions Judge for trial of offences against Women, Guntur.
10. II Addl. District & Sessions Court, Madanapalle, Chittoor District.
11. VII Addl. District & Sessions Court, Gudur, Nellore District.
12. The District Treasury Officers, Prakasam at Ongole, Srikakulam, Nellore, Kurnool, Chittoor, Guntur, Visakhapatnam and Ananthapuram.
13. The Sub Treasury Officer, Gajuwaka, Visakhapatnam District; Hindupur, Ananthapur District; Madanapalle, Chittoor District; and Gudur, Nellore District.
14. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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